

working of the Coir Industry Act, 1953 for the period from 1st April, 1973 to 30th September, 1973, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT—9497/75.]

**BOMBAY MOTOR VEHICLES TAX (GUJARAT AMENDMENT RULES, 1974 AND ANNUAL ACCOUNTS OF COCHIN PORT TRUST FOR 1971-72**

**THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI):** I beg to lay on the Table:

(i) A copy of the Bombay Motor Vehicles Tax (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.H./G/74/188/MTA-1271-3236 1-E in Gujarat Government Gazette dated the 23rd August 1974, under sub-section (3) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT—9499/75.]

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, for the year 1971-72 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 [Placed in Library. See No. LT—9500/75.]

**ORDER UNDER DELHI MUNICIPAL CORPORATION ACT, 1957**

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** (I beg to lay on the Table a copy of Order (Hindi and English versions) published in Notification No. U-13021/17/75-DELHI in Delhi Gazette dated the 15th April, 1975 making certain amendment to Order

No. U-13021/17/75-Delhi (i) Dated the 24th March, 1975, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT—9501/75.]

**REVIEW AND ANNUAL REPORT OF HINDUSTAN COPPER LTD., CALCUTTA FOR 1973-74 AND MINERAL CONCESSION (AMENDMENT) RULES, 1975**

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD):** I beg to lay on the Table:

(1) A copy each of the following (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1973-74.
- (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—9502/75.]

(2) A copy of the Mineral Concession (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 396 in Gazette of India dated the 22nd March, 1975 under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 [Placed in Library See No. LT—9503/75.]

**GUJARAT GOVERNMENT ORDERS UNDER GUJARAT VACANT LANDS IN URBAN AREAS (PROHIBITION OF ALIENATION) ACT, 1972**

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH):** I beg to lay on the Table:

(a) A copy each of the following Gujarat Government Orders under sub-section (4) of section 7 of the Gujarat